

FORM 23AC

[Pursuant to section 220 of the Companies Act, 1956]

Form for filing balance sheet and other documents with the Registrar

Note - All fields marked in * are to be mandatorily filled.

Authorised capital of the company(in Rs.) Number of members of the company

Part A

I. General information of the company

1(a). *Corporate identity number (CIN) of company

(b). Global location number (GLN) of company

2(a).Name of the company

(b). Address of the registered office of the company

(c). *e-mail ID

3(a). *Whether the company is a subsidiary company as defined under section 4 Yes No

(b). CIN of the holding company, if applicable

(c). Name of the holding company

(d). Section under which the company has become a subsidiary

4(a). *Whether the company has a subsidiary company as defined under section 4 Yes No

(b). If Yes, then indicate number of subsidiary company(s)

CIN of subsidiary company	<input type="text"/>
Name of the subsidiary company	<input type="text"/>
Section under which the company has become a subsidiary	<input type="text"/>
Whether particulars of subsidiary company has been attached in pursuance of Section 212(1) of the Companies Act, 1956	<input type="radio"/> Yes <input type="radio"/> No <input type="radio"/> Not Applicable

CIN of subsidiary company	<input type="text"/>
Name of the subsidiary company	<input type="text"/>
Section under which the company has become a subsidiary	<input type="text"/>
Whether particulars of subsidiary company has been attached in pursuance of Section 212(1) of the Companies Act, 1956	<input type="radio"/> Yes <input type="radio"/> No <input type="radio"/> Not Applicable

CIN of subsidiary company

Name of the subsidiary company

Section under which the company has become a subsidiary

Whether particulars of subsidiary company has been attached in pursuance of Section 212(1) of the Companies Act, 1956 Yes No Not Applicable

CIN of subsidiary company

Name of the subsidiary company

Section under which the company has become a subsidiary

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CIN of subsidiary company

Name of the subsidiary company

Section under which the company has become a subsidiary

Whether particulars of subsidiary company has been attached in pursuance of Section 212(1) of the Companies Act, 1956 Yes No Not Applicable

- 5(a). *Date of balance sheet as at (DD/MM/YYYY)
- (b). *Whether the annual accounts have been audited Yes No
- (c). *Whether annual general meeting (AGM) held Yes No
- (d). If yes, date of AGM (DD/MM/YYYY)
- (e). * Due date of AGM (DD/MM/YYYY)
- (f). *Whether any extension for financial year or AGM granted Yes No
- (g). If yes, due date of AGM after grant of extension (DD/MM/YYYY)

6. *Number of auditors

- (I) (a). *Income-tax permanent account number (PAN) of auditor or auditor's firm
- (b). *Name of the auditor or auditor's firm
- (c). *Membership number of auditor or auditor's firm's registration number
- (d). *Address of the auditor or auditor's firm
- Line I
- Line II
- *City *State
- *ISO Country code *Pin code

- (II) (a). Income-tax permanent account number (PAN) of auditor or auditor's firm
- (b). Name of the auditor or auditor's firm
- (c). Membership number of auditor or auditor's firm's registration number
- (d). Address of the auditor or auditor's firm
- Line I
- Line II
- City State
- ISO Country code Pin code

7. *Whether schedule VI of the Companies Act, 1956 is applicable Yes No

Part B I. Particulars of mobilisation and deployment of funds

Particulars	Figures as at the end of (Current financial year) (Amount in rupees thousands)	Figures for the period (Previous financial year) (Amount in rupees thousands)
	* <input type="text"/> (DD/MM/YYYY)	<input type="text"/> (DD/MM/YYYY)
Sources of funds		
Paid-up capital		
Share application money (pending allotment)		
Reserves and surplus		
Secured loans		
Unsecured loans		
Deferred tax liabilities (Net)		
Others (Please specify)		
<input type="text"/>		
TOTAL		
Application of funds		
Gross fixed assets (including intangible assets)		
Less: depreciation and amortization		
Net fixed assets		
Capital work-in-progress		
Investments		
Deferred tax assets (Net)		
Current assets, loans and advances		
(a) Inventories		
(b) Sundry debtors		
(c) Cash and bank balances		
(d) Other current assets		
(e) Loans and advances		
Less: Current liabilities and provisions		
(a) Liabilities		
(b) Provisions		
Net current assets		
Miscellaneous expenditure to the extent not written off or adjusted		
Profit and loss account		
Others (Please specify)		
<input type="text"/>		
TOTAL		

II. Financial parameters - Balance sheet items (Amount in Rs. thousands)- as on balance sheet date

- 1. Share application money received
- 2. Share application money given
- 3. Paid-up capital held by foreign company per cent
- 4. Number of shares bought back (during the financial year)
- 5. Public deposits received
- 6. Deposits matured and claimed, but not paid
- 7. Deposits matured, but not claimed
- 8. Unpaid dividend
- 9. Investment in subsidiary companies
- 10. Investment in government companies
- 11. Capital reserve
- 12. Gross value of transaction as per AS-18 (if applicable)
- 13. Capital subsidies or grants received from government authority(s)

III. Share capital raised during the current financial year (Amount in Rs. thousands)

	Equity shares	Preference shares	Total
(a). Public issue			
(b). Bonus issue			
(c). Rights issue			
(d). Private placement			
(e). Preferential allotment			
(f). Total amount of share capital raised during the current financial year			

IV. Details of qualification(s), reservation(s) or adverse remark(s) made by auditors

1. *Whether auditors' report has been qualified or has any reservations or contains adverse remarks Yes No

2(a). Auditor's qualification(s), reservation(s) or adverse remark(s) in the auditors' report

(b). Director's comments on qualification(s), reservation(s) or adverse remark(s) of the auditors as per board's report

Attachments

1. *Copy of balance sheet duly authenticated as per section 215 and other documents (in pdf converted format)
2. Statement of subsidiaries as per section 212
3. Statement of the fact and reasons for not adopting balance sheet in the annual general meeting (AGM)
4. Statement of the fact and reasons for not holding the AGM
5. Approval letter for extension of financial year or annual general meeting
6. Optional attachment(s) - if any

List of attachments

Verification

I confirm that all the particulars mentioned above are as per the attached balance sheet and other related documents, all of which are duly signed and authenticated as required under the Companies Act, 1956.

To the best of my knowledge and belief, the information given in the form and its attachments is correct and complete. I have been authorised by the board of directors' resolution dated * (DD/MM/YYYY) to sign and submit this form.

To be digitally signed by

Managing director or director or manager or secretary of the company

*Designation

Director identification number of the director or membership number of the secretary

This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the filing company